

### ASSENT TO BILLS

**SECRETARY:** Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 18th July, 1978:—

1. The Customs Tariff (Amendment) Bill, 1978.
2. The Insolvency Laws (Amendment) Bill, 1978.
3. The Taxation Laws (Amendment) Bill, 1978.

### BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR (SHRI  
RAVINDRA VARMA):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 14th August, 1978, will consist of:—

- (1) Further consideration and reference to Joint Committee of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.
  - (2) Discussion and voting of the Supplementary Demands for Grants (General) for 1978-79.
  - (3) Consideration and passing of the Coast Guard Bill, 1978, as passed by Rajya Saha.
  - (4) Discussion on the Resolution seeking disapproval of the Delhi Police Ordinance, 1978 and consideration and passing of the Delhi Police Bill, 1978.
  - (5) Consideration and passing of the Prize Chits and Money Circulation Schemes (Banning) Bill, 1978.
2. It is also proposed to provide discussion on:
- (a) Motion regarding recent incidents in Marathwada region of Maharashtra, at 4 P.M. on Monday, the 14th August, 1978; and
  - (b) Motion by Shri Jyotirmoy Bosu regarding amendment of the Representation of the People Act on Wednesday, the 16th August, 1978.

**MR. DEPUTY-SPEAKER:** Prof. Mavalankar. Please be very brief.

**PROF. P. G. MAVALANKAR (Gandhinagar):** Mr. Deputy-Speaker Sir, I would be very brief. I am very sorry to find that although four weeks of this current session have passed and only two are left—I can understand that next week there are two holidays and therefore Government business has already accumulated and it is very difficult for them to get through too many bills—my main point is for these Bills for which I have been asking again and again—the introduction of the Anti-Detection Bill and the Comprehensive Industrial Relations Bill. I am appealing to the Minister to at least introduce these two Bills so that they may be considered by the country at large, and also perhaps be gone into carefully by the Select Committees. Unless they are introduced, what will happen? So, my point is that these Bills should be introduced as early as possible. They should be introduced next week.

**SHRI K. LAKKAPPA (Tumkur):** My point is this.

**MR. DEPUTY-SPEAKER:** Mr. Lakkappa, you can make your own alignment later.

**PROF. P. G. MAVALANKAR:** I am for introduction of the Anti-Detection Bill and the Comprehensive Industrial Relations Bill for a proper discussion by the country at large.

**SHRI K. LAKKAPPA:** I am opposed to this Bill.

**PROF. P. G. MAVALANKAR:** You have every right to defect.

**MR. DEPUTY-SPEAKER:** Mr. Lakkappa, you can make your alignment later. Let him have his say.

**PROF. P. G. MAVALANKAR:** Thank you very much. My two other points are very brief. Firstly, on principle, I am opposed to the provision of pension to former Members of Parliament. There can be other methods of giving them relief and benefit. I can understand that. But, the whole point of giving pension to former Members of Parliament—on principle, I am opposed. I have been asking my friends, Government leaders and the Minister for Parliamentary Affairs, in particular, to come forward with the Bill. He has been giving us assurances; there are some like me who want repeal of pension; there are some other members who want a rise in the